

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10831/2023

(Arising out of impugned final judgment and order dated 19-07-2023 in Appln. Under Section 482 No. 25829/2023 passed by the High Court Of Judicature At Allahabad)

KISHAN KUMAR AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and IA No.174712/2023-EXEMPTION FROM FILING O.T.)

Date : 01-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Puneet Singh Bindra, Adv.
Mr. Vikram Singh, Adv.
Mr. Akshay Sharma, Adv.
Mr. Rishabh Gupta, Adv.
Ms. Simran Jeet, Adv.
Mr. Sameer Sethi, Adv.
Mr. Puneet Singh Bindra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

An accommodation is sought on behalf of the petitioner.

List on 04.9.2023.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)